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Title: Motion for election of the two women members of Lok Sabha to serve as the members of the Central Supervisory Board, subject to the provisions made under the pre-conception and pre-Natal Diagnostic Techniques (Prohibition of Sex selection) Act, 1994.

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): Sir, I beg to move the following:-

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to other provisions of the said Act and the rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

MR. SPEAKER: Now, we take the Calling Attention.

...(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Sir, when will the 'Zero Hour' be taken? *...(Interruptions)*

MR. SPEAKER: As everybody knows, it is taken up after Calling Attention.

12.07 hrs.